

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 55 (ND)/2015

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

**NAME OF THE COMPANY:** Mohinish Kumar Vs. Prem Chand Super Steel Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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	For the Petitioner (s)	: Counsel for the Petitioner		
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	For the Respondents	: Counsel for the Respondent		
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**ORDER**

The JD is unable to liquidate his dues which is to the extent of Rs. 1.11 crores. In view of the same, the Decree Holder seeks to attach his 50% share in property bearing no. 14/1333, Kishanpura, Saharanpur, UP-247001, measuring 125 sq. yards, which the JD holds jointly with his brother. It is submitted that the said property is encumbered with the PNB. In view of the same, a second charge is created over the property to the extent of the JD's share therein.

He may take appropriate steps through a Civil Court. The JD is directed to provide the financial details of Bawa Trading Co. and Bawa Sales



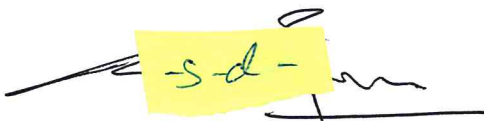
(Sapna Bhatia)



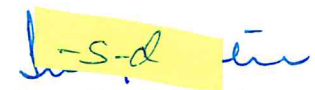
Corporation, Janardan Industries Ltd., of which he is a Director. The same be provided to the Decree Holder within 1 week from today.

It is alleged that in order to defraud the Creditors as the Decree Holder. The JD has fraudently transferred his shares. The receipt and transmission of the consideration received against transfer of these shares shall be filed on an affidavit supported by documentary proof.

To come up on 18<sup>th</sup> December, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**